

**In the Court of Shri Multan Singh Banyal, Executive Magistrate –cum-Tehsildar Solan,  
District Solan (H. P.)**

In the matter of :

Smt. Ashita Singh d/o Shri Ajit Singh, w/o Shri Satinder Guleria, r/o House No. 513, Sector  
Sector 10-D, behind Sector 10-D, behind Sector 10 Market, Chandigarh-160 011 . .*Applicant.*

*Versus*

General Public . .*Respondent.*

*Subject.—Regarding delayed Registration of Birth and Death under section 13(3) of Birth and  
Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003.*

**PROCLAMATION**

Whereas, the applicant Smt. Ashita Singh d/o Shri Ajit Singh, w/o Shri Satinder Guleria, r/o  
House No. 513, Sector Sector 10-D, behind Sector 10-D, behind Sector 10 Market, Chandigarh has  
moved an application before the undersigned under section 13(3) of Birth & Death Registration  
Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits  
and other relevant documents for entering her date of birth *i.e.* 09-03-1980 and place of birth at  
Village Deonghat, Post Office Saproon, Tehsil & District Solan (H.P.) but her date of birth could  
not be entered in the record of Gram Panchayat Saproon, Tehsil & District Solan.

Now, therefore, by this proclamation, the general public is hereby informed that any person  
having any objection(s) for the registration of delayed date of birth of Smt. Ashita Singh d/o Shri  
Ajit Singh w/o Shri Satinder Guleria may submit their objection in writing or appear in person in  
this court on or before 21-01-2025 at 10.00 A.M., failing which no objection will be entertained after  
expiry of date.

Given under my hand and seal of the court on this 20th day of December, 2024.

Seal.

Sd/-  
(MULTAN SINGH BANYAL),  
*Executive Magistrate-cum-Tehsildar,  
Solan, District Solan (H. P.).*

---

**In the Court of Shri Multan Singh Banyal, Executive Magistrate-cum-Tehsildar Solan,  
District Solan (H. P.)**

In the matter of :

Shri Shankar s/o Shri Lachhi Ram, Permanent r/o Village Ramghat, Sukhel, NEPAL  
. .*Applicant.*

*Versus*

General Public . .*Respondent.*

*Subject.—Regarding delayed Registration of Birth and Death under section 13(3) of Birth and Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003.*

PROCLAMATION

Whereas, the applicant Shri Shankar s/o Shri Lachhi Ram, Permanent r/o Village Ramghat, Sukhel, NEPAL has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering his date of birth *i.e.* 02-08-2004 and place of birth is at r/o Village Deur, Post Office Sultanpur, Tehsil & District Solan (H.P.) but his date of birth could not be entered in the record of Gram Panchayat Bohli, Tehsil & District Solan.

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Shri Shankar s/o Shri Lachhi Ram may submit their objections in writing or appear in person in this court on or before 12-03-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 10th day of February, 2025.

Seal.

Sd/-  
(MULTAN SINGH BANYAL),  
*Executive Magistrate-cum-Tehsildar,*  
*Solan, District Solan (H. P.).*

---